

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1780/2017

CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

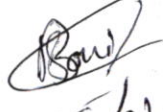
SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2018

NAME OF THE PARTIES: Antrix Financial Engineers Pvt.Ltd.  
V/s.  
Dish Hospitality Pvt.Ltd.

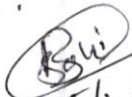
SECTION OF THE COMPANIES ACT: I & BC Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Adv. Bijal Soni	Adv. for operational creditor [i/b Sonali Kochar, Advocate]	 25/01/18
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2.	Santesh Pardale	Authorised Person of op. creditor.	S. S. Pardale 25/01/18
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Matter may be withdrawn.

  
25/01/18  
Adv. for op. creditor.

(Contd.-2)

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**ORDER**

**CP 1780/I&BC/NCLT/MB/MAH/2017**

1. Learned Representative present from the side of the Petitioner stated that the matter is '**settled**'. Hence seeking permission to withdraw. Granted.
2. Disposed of as "**withdrawn**".

Sd/-

**BHASKARA PANTULA MOHAN**

Member (Judicial)

Date : 25.01.2018

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Sd/-

**M.K. SHRAWAT**

Member (Judicial)